

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated:- 5 JUL 1994

APPLICATION NUMBER: 969 of 1993.

APPLICANTS:

K. R. Venugopalan v/s. Controller of Defence Accounts (R&D)  
I.O. Bangalore and others.

RESPONDENTS:

- ① Dr. M. S. Nagaraja, Advocate, no. 11,  
Second Floor, 1st Cross, Sri Jayaloka Complex,  
Gandhinagar, Bangalore-9.
2. The Controller General of Defence Accounts,  
R.K. Puram, West Block-V, New Delhi.
3. The Controller of Defence Accounts (R&D)  
Bangalore-560093.
4. Sri. M. S. Padmarajiah,  
Sr. C.G.S.C, High Court Bldg,  
Bangalore-1

Subject:- Forwarding of copies of the Orders passed by the  
Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above  
mentioned application(s) on 23rd June 94

Issued on  
5/7/94

R.

of  
c

Re Shannan  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.969/93

THURSDAY THIS THE TWENTY THIRD DAY OF JUNE, 1994

MR. T.V. RAMANAN

MEMBER (A)

Shri K.R. Venugopalan,  
Aged 44 years,  
S/o Shri K.V. Raman,  
B2/7, Defence Accounts Department Qurs.  
Cambridge Layout, Ulsoor,  
Bangalore - 560 008

Applicant

( Dr. M.S. Nagaraja - Advocate )

v.

1. The Controller of Defence Accounts,  
(Research & Development),  
Bangalore - 560 093
2. The Controller of Defence Accounts (R&D)  
New Delhi
3. The Controller General of Defence Accounts,  
Government of India,  
R.K. Puram,  
New Delhi
4. Union of India,  
represented by  
Secretary to Government,  
Ministry of Defence,  
New Delhi

Respondents

( Shri M.S. Padmarajaiah - Advocate )

ORDER

MR. T.V. RAMANAN, MEMBER (A)

Heard the learned counsel for the applicant  
and the learned Standing Counsel appearing for the  
respondents. The applicant had made a representation  
to the Controller General of Defence Accounts  
(CGDA for short) on the 16th of July, 1993, vide



Annexure A-5. He, however, filed this application on the 30th of November, 1993, without giving sufficient time to R-3 to dispose of the representation. Learned counsel for the respondents draws attention to para 19 of the reply statement filed on behalf of the respondents and contends that the representation made by the applicant to the CGDA is still pending and no final order has been passed and in view of this, he would request the court to issue a direction to R-3 to consider that representation and dispose it of within a reasonable period of time. Learned counsel for the applicant does not object to this. Therefore, R-3 is directed to consider the representation dated 16.7.93 filed by the applicant and dispose it of within a period of two months from the date of receipt of a copy of this order. The application is accordingly disposed of with no order as to costs.

4  
Sd/-

( T.V. RAMANAN )  
MEMBER (A)

**TRUE COPY**



*S. Sankar*  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE